MINISTRY OF FINANCE
(Department of Revenue)
NOTIFICATION
New Delhi, the 4th May, 2018
No. 3/2018

G.S.R. 424(E).—In exercise of powers conferred by sub-clause (vi) of clause (sa) of sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby designate the Multi-State Co-operative Society registered under the Multi-State Co-operative Societies Act, 2002 (39 of 2002) as a “person carrying on designated business or profession”.

[F. No. P-12011/1/2013- E.S. Cell-DOR]
BIPLAB KUMAR NASKAR, Under Secy.

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